

**GOVERNMENT OF INDIA
CHEMICALS AND FERTILIZERS
LOK SABHA**

UNSTARRED QUESTION NO:6699
ANSWERED ON:17.05.2012
HIKE IN PRICES OF MEDICINES
Rani Killi Krupa

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether any permission has been sought by the pharmaceutical companies from the Government to hike the price of any medicine;
- (b) if so, the details thereof and the names of the medicines for which the permission has been granted; and
- (c) the details of the medicines whose prices have been reduced during the last three years?

Answer

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF STATISTICS & PROGRAMME IMPLEMENTATION
AND MINISTER OF THE STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT KUMAR JENA)

(a) & (b): Under the provisions of the Drugs (Prices Control) Order, 1995 (DPCO.1995) the prices of 74 bulk drugs, specified in the First Schedule and the formulations containing any of these scheduled drugs are controlled. National Pharmaceutical Pricing Authority (NPPA) fixes or revises prices of scheduled drugs/formulations as per the provision of the DPCO, 1995. No one can sell any scheduled drugs/formulations at a price higher than that fixed by NPPA. The price fixation/revision is a continuous process. Accordingly, the companies may ask NPPA for fixation/revision of price of scheduled drugs/medicines by way of submitting the prescribed Forms given in the DPCO, 1995. However, there is no such provision in the DPCO, 1995 for permitting the companies to hike the price of scheduled drugs/medicines themselves.

(c) The details of the prices fixed/revised in respect of the scheduled drugs during the last three years (2009-10, 2010-11 and 2011-12) and 2012-13 (upto 15.5.2012), also indicating therein the name of the drugs of which the price have been decreased, is given as per Annexure.